

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated:- 28 MAR 1994

APPLICATION NUMBER: 869 of 1993.

APPLICANTS:

Sri.L.B.Melenavar  
Te.

RESPONDENTS:

v/s. Chief General Manager, Karnataka  
Telecom Circle, Bangalore & Others.

1. Sri.C.R.Goulay, Advocate,  
No.318, Kurubara Sangha Bldg,  
First Main, Gandhinagar,  
Bangalore-560 009.
2. The Chief General Manager,  
Karnataka Telecom Circle,  
No.1, Old Madras Road,  
Ulsoor, Bangalore-560008.
3. Sri.M.Vasudeva Rao, Addl.Central Govt.  
Stng.Counsel, High Court Bldg,  
Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 16th March, 1994.

Issued  
28/3/94  
R.

of

*S. Shashikumar* 28/3  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH: :BANGALORE

O.A. NO.869/93

ON WEDNESDAY, THE SIXTEENTH DAY OF MARCH, 1994

Shri V.Ramakrishnan, Member (A)

Shri A.N.Vujjanaradhy, Member (J)

Sri L.B.Melenavar,  
S/o Bhimappa,  
Aged about 54 years,  
Telegraph Office Assistant,  
Telegraph Office,  
GADAG.

...Applicant

Advocate by Shri C.R.Goulay.

Versus

1. The Chief General Manager,  
Telecom, Karnataka Telecom Circle,  
Gandhinagar, Bangalore-560 009.

2. The Deputy General Manager,  
Telecom (North), Hubli-580 023

3. The Enquiry Officer and  
Section Supervisor,  
Camp : D.T.O.  
GADAG.

...Respondents

Advocate by Shri M.Vasudeva Rao, A.C.G.S.C.

O R D E R

Shri V.Ramakrishnan, Member (A)

....2/-

This matter was adjourned from 15.3.94 to 16.3.94 at the request of Shri Sridhar, who submitted that Shri Goulay would be present today to argue the case. When the matter came up during the forenoon session, Shri Goulay was not available. His junior was however present. We had passed over the matter and fixed it for hearing in the afternoon session. But unfortunately Shri Goulay is not available, even though we were informed that he will come in the afternoon session. <sup>However his junior was present.</sup> We find that this case ~~that this~~ can be disposed of in line with similar cases, which have been disposed of earlier by this Tribunal. Accordingly, following the decisions in OA 488/93, 811/93 and other connected matters, we direct the applicant to file a revision petition before the Competent Authority. If such a revision petition is filed within six weeks from today, the same will be disposed of by the Competent Authority on merits within three months thereafter by means of an appropriate speaking order.

2. With the above observation the application is finally disposed of with no order as to cost.

*..... andly*  
Sd/-  
(A.N.VUJJANARADHYA)  
MEMBER (J)

*..... 12*  
Sd/-  
(V.RAMAKRISHNAN)  
MEMBER (A)

Gaja

*G. Sridhar 28/3*  
Sridhar  
Advocate  
BANGLADESH

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 16 NOV 1994

APPLICATION NO: MA 493/94 & 494/94

APPLICANTS:- The Chief General Manager (Telecom)  
v/s. (in OA 869/93)  
Bangalore & 2 hrs.

RESPONDENTS:- L. B. Melenavar.

T.

1. Shri. M. V. Rao  
Addl. C.G. S.C.  
High Court Bldg  
Bangalore-1.
2. The Chief Guest.  
Shri. C. R. Gondal  
Advocate.  
Room No. 318,  
Kumbalgaon Sangha Building  
1 Main, Gandhi Nagar,  
Bangalore - 560 009.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

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~~STAY ORDER/INTERIM ORDER/~~ passed by this Tribunal in the above  
mentioned application(s) on 11th November, 1994  
Issued on

16/11/94

R.

  
% for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

Orders on MA 493/94 &  
494/94.

VR(MA) / ANR(MJ) 11/11/94

Heard.

Delay condoned

MA 493/94 is allowed for complying the orders of this Tribunal by extending a further period of two months from 8.10.94.

Sd/-

M(J)

Sd/-

M(A).

TRUE COPY

*May 16/11/94*  
 Section Officer  
 Central Administrative Tribunal  
 Bangalore Bench  
 Bangalore



CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Miscellaneous Application No. 349/94 in

Dated:- 26 AUG 1994

APPLICATION NUMBER: 869 of 1993.

APPLICANTS:

Sri.L.B.Melenavar v/s. Chief General Manager, Karnataka Telecom,  
To. Bangalore and others.

RESPONDENTS:

1. Sri.C.R.Goulay, Advocate,  
No.318,Kurubarasangha Building,  
First Main,Gandhinagar,Bangalore-9.
2. Sri.M.Vasudeva Rao,Addl.CGSC,  
High Court Bldg,Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the  
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above  
mentioned application(s) on 08-08-94.

O/C issued on 26/8/94

G.J.

Se Shaukar 26/8  
for DEPUTY REGISTRAR

L. B. Melenavar, N/S: 6 - Chief General Manager, Telecom.

DA NO. 869/93

5

Date

Office Notes

Orders of Tribunal

MA No. 349/94

PKR/TVR/MA

8.8.94

Head

Time for compliance  
extended by another two  
months from to day. No  
further extension.



Sdt  
(A)

Sdt

V.C.

TRUE COPY

Se Shantakumar 26/8  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE